

**OFFICE OF THE DISTRICT MAGISTRATE BULANDSHAHR**

Ref:- 463/OG-249/2023

Date:- 30/08/2023

To,

The Registrar,  
Hon'ble National Green Tribunal,  
New Delhi.

Sub:- Regarding compliance of the order of Hon'ble National Green Tribunal under O.A. No. 186/2023 Syoraj Singh V/s State of Uttar Pradesh.

Sir,

With reference to the above order passed by Hon'ble National Green Tribunal dated 28-04-2023 under O.A. No. 186/2023 Syoraj Singh V/s State of Uttar Pradesh. A Joint committee of Sub divisional magistrate, Sadar, Bulandshahr, Regional Officer, U.P. Pollution Control Board, Bulandshahr has been formed by District Magistrate, Bulandshahr to physically visit and inspect the said Brick Kiln M/s Lodhi Brick Works, Village Mirzapur, Tehsil & District Bulandshahr to check any violation of environmental laws and take necessary remedial action on the facts given in the complaint. The detailed report of the joint committee is being forwarded for your kind perusal and further processing please.

Encl:-As aboves



(Sapna Srivastava)  
Regional Officer,  
UP Pollution Control Board  
Bulandshahr

**Joint Status Report in compliance of Hon'ble Nation Green Tribunal passed order dated 28-04-2023 in O.A. No. 186/2023 Syoraj Singh V/s State of Uttar Pradesh**

The Hon'ble NGT has passed an order dated 28-04-2023 in O.A. No. 186/2023 Syoraj Singh V/s State of Uttar Pradesh. The operative portion of the order is as under:-

- "...3. We direct a joint Committee comprising State PCB and District Magistrate, Bulandshahr who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, take appropriate remedial action in accordance with law within two months.*
- 4. District Magistrate, Bulandshahr shall be the nodal agency for coordination and compliance of this order.*
- 6. Subject to above directions, the application is disposed of.*

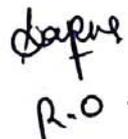
**Background:-**

The Hon'ble NGT passed the order 28-04-2023 on the complaint of Shri Syoraj Singh, Village Mirzapur, Kotwali Dehat District Bulandshahr. The complaint is that Dharam Singh alias Pol s/o late Shri Than Singh r/o Village Mirzapur, Tehsil And District Bulandshahr is running, in the mid of Abadi, a brick kiln in the name and title, "Lodhi Brick Works". The Brick Kiln has been established defying siting criteria and norms as laid down under the Rules and is also causing huge air pollution due to emission of smoke and also dust caused in the manufacturing of bricks. This is also causing a lot of health hazards in the area.

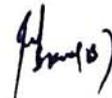
**Action Taken:-**

In compliance of above Hon'ble NGT order, District Magistrate, Bulandshahr constituted a committee of SDM, Sadar and Regional Officer, UPPCB, Bulandshahr on 31-05-2023 for factual inspection of M/s Lodhi Brick Works, Village Mirzapur, Tehsil and District Bulandshahr with the directions to evaluate the violation of environmental law and norms and remedial actions in accordance with law. A copy of the letter dated 31-05-2023 is annexed as **Annexure-I**.

...2/-



R.O.



...2...

The Joint Committee has physically verified the unit on 26.08.2023. The actual report is as follows:-

1. The geo coordinates of the said unit is Latitude 28°23'03.4"N and Longitude 77°53'28.3"E. In the east direction of the unit Shikarpur Road then agricultural land is located. In the west direction of the unit at population of Village Mirzapur is situated. In the north direction of the unit at population of Village Mirzapur is situated at the distance of 50 meter. In the south direction of the unit at agricultural land is located.

Google Maps 28°23'03.5"N 77°53'28.3"E  
MS LODHI BRICK WORKS MIRZAPUR LOCATION



1. Brick Kiln is used mud as raw material and produces Bricks 20000 Nos. Per Day. At the time of inspection Brick Kiln was found not operational due to the off season. According to the representative at the time of inspection, the brick kiln was operated during 01 March, 2023 to 30 June, 2023.
2. According to the guidelines issued by CPCB the Brick kiln designed based on Zig Zag high draft technology having rectangular geometry having 30 meter stack height from ground level. Porthole & platform with the dimension of 4X6 feet with ladder is installed on a Brick Kiln.

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02

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10

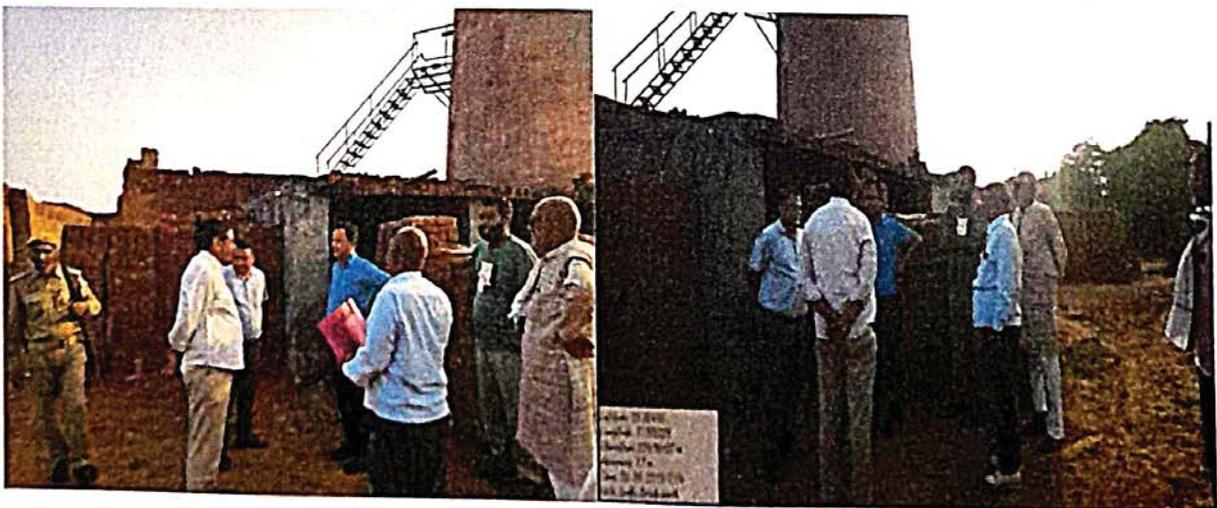
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R.O.

..3/-

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...3...

3. As per the record Brick Kiln have Consent to operate under Air (Prevention and Control of Pollution) Act 1981 & Water (Prevention and Control of Pollution) Act 1981 valid till 31/07/2024. A copy of Consent to operate is enclosed as **Annexure-2**.
4. Brick Kiln monitored stack emission by NABL certified agency M/s Enviro Tech services, Ghaziabad on dated 29/05/2023 during the course of season 2022-23. According to the analysis report of the emission monitoring of the stack, the air pollution parameters found under norms specified by Commission for Air Quality Management in National Capital Region and Adjoining Areas. **Annexure-3**.
5. The complainant Shri Syoraj Singh has said in the complaint that the brick kiln M/s Lodhi Brick works, Village Mirzapur, Tehsil & District Bulandshahr has been established defying siting criteria and norms as laid down under the Rules and is also causing huge air pollution due to emission of smoke and also dust caused in the manufacturing of bricks. This is also causing a lot of health hazards in the area.
6. During the course of the inspection it was found that Brick Kiln was found not operational due to the off season, So Stack monitoring of the emission generated by the kiln could not be done.
7. As per the official record of the brick kiln. The brick kiln was established in year 1995. In year 1995 District Panchayat Bye Laws was effective for establishment of the Brick Kiln. According to the siting guidelines of the District Panchayat bye laws, the distance of the population of any settlement should be not less than 200 meter. Now, It becomes the population of the Village Mirzapur is 50 meter far from Brick Kiln stack.



...4/-

*Sankar*  
OR

*AO*

*Shri Singh*  
R.O.

*Shri Singh*

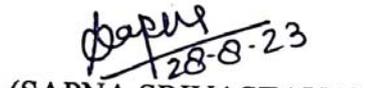
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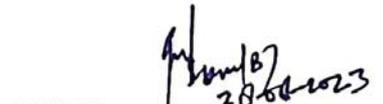
8. The Brick Kiln has a GST registration from GST Department, Receipt and necessary approval from District Panchayat and Mining Department of Bulandshahar. **Annexure-4**
9. On the basis of the grievances of air pollution generated from the Kiln, Directions have been issued by the State Board under Air (Prevention and Control of Pollution) Act 1981 for the compliance of the conditions imposed in the Consent order like, Dense greenbelt development around the brick Kiln, deployment of water sprinkler system to regulate dust emission and wind breaking wall around the premises of the Brick Kiln shall be made to prevent air pollution to the neighbouring population. **Annexure-5**

The report is being submitted along with the enclosures for kind consideration please.

  
(S.P. SINGH)  
Junior Engineer  
UPPCB  
Bulandshahr

  
(GEETESH CHANDRA)  
Assistant Scientific Officer  
UPPCB  
Bulandshahr

  
(SAPNA SRIVASTAVA)  
Regional Officer  
UPPCB  
Bulandshahr

  
(GAJENDRA SINGH)  
S.D.M, Sadar  
Bulandshahr

कार्यालय

जिलाधिकारी

बुलन्दशहर।

पत्रांक: 165/04-249/2023

दिनांक 31/05/2023

कार्यालय आदेश

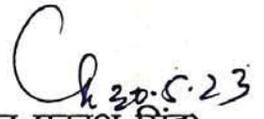
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0-186/2023 श्यौराज सिंह बनाम स्टेट ऑफ यू0पी0 के अन्तर्गत श्री श्यौराज सिंह, ग्राम मिर्जापुर, पुलिस स्टेशन-कोतवाली देहात, जनपद बुलन्दशहर द्वारा मै0 लोधी ब्रिक वर्क्स, ग्राम मिर्जापुर, तहसील व जनपद बुलन्दशहर का संचालन आबादी के मध्य किये जाने एवं ईट भट्ठे की स्थापना ईट भट्ठा नियमों के तहत निर्धारित मानदंडों के अनुरूप न किये जाने और ईट के निर्माण में होने वाले धुँए और धूल के उत्सर्जन के कारण भारी वायु प्रदूषण होने एवं इससे क्षेत्र में स्वास्थ्य को भी काफी नुकसान होने सम्बन्ध में की गयी शिकायत का संज्ञान लेते हुये निम्न आदेश पारित किये गये है:-

*"We direct a joint Committee comprising State PCB and District Magistrate, Bulandshahr who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, take appropriate remedial action in accordance with law within two months"*

मा0 न्यायालय द्वारा दिये गये आदेशों के अनुपालन में प्रश्नगत ईट भट्ठे की जाँच हेतु निम्न अधिकारियों की समिति का गठन किया जाता है:-

1. उप जिलाधिकारी, सदर, जनपद बुलन्दशहर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।

उक्त समिति मा0 राष्ट्रीय हरित अधिकरण द्वारा जारी आदेशों के अनुपालन में मै0 लोधी ब्रिक वर्क्स, ग्राम मिर्जापुर, तहसील व जनपद बुलन्दशहर की पर्यावरणीय अधिनियमों के अनुपालन की जाँच करते हुये नियमानुसार यथाआवश्यक कार्यवाही करते हुये आख्या अधोहस्ताक्षरी को एक सप्ताह के अन्दर प्रस्तुत किया जाना सुनिश्चित करें, जिससे कि ससमय कार्यवाही की आख्या मा0 राष्ट्रीय हरित अधिकरण को प्रस्तुत की जा सके।

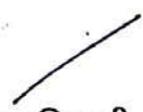
  
(चन्द्र प्रकाश सिंह)  
जिलाधिकारी  
बुलन्दशहर

दिनांक:-

पृष्ठांकन सं0-

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी (वि0/रा0), बुलन्दशहर।
2. सम्बन्धित अधिकारियों को अनुपालनार्थ।

  
जिलाधिकारी  
बुलन्दशहर



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 80373/UPPCB/Bulandshahar(UPPCBRO)/CTO/water/BULAND SHAHAR/2019**

**Dated : 17/12/2019**

**To ,**

Shri DHARAM SINGH  
M/s LODHI BRICK WORKS  
VILL MIRZAPUR TEHSIL AND DISTT BULANDSHAHAR  
BULAND SHAHAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. LODHI BRICK WORKS**

**Reference Application No :7056712**

**Dated :17/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. LODHI BRICK WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 13/12/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Enclosed : As above  
(condition of consent):**

Copy to:  
Chief Environment Officer (C-4), U.P. Pollution Control Board,  
Lucknow (U.P.)

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

### Annexure to Consent issued to M/s.LODHI BRICK WORKS vide

Consent Order No. 7056712/ Water

Dated : 17/12/2019

#### CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS 20000 PER DAY .
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	0.5	Soak Pit

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

#### Specific Conditions:

The Brick Kiln shall ensure strictly compliance of all terms & conditions with consent and compliance report submitted within one month time

1. This consent valid for production of 20,000 Bricks per day only.
2. This consent is valid for Domestic waste water only. Domestic waste water discharge through septic tank in soak pit tank.
3. The Brick Kiln shall ensure the proper plantation of your Brick Kiln campus for the improvement of environment nearby area and submit the compliance report within three month.
4. The Brick Kiln ensure the proper disposal of solid waste materials generated by your Brick Kiln hence not pollute the river lake underground water & other source of water.
5. If consent fees due shall be deposited by Debit card or Net banking.
6. The Brick Kiln shall ensure the water sprinkling three or four times daily in Brick Kiln campus for control of dust emission.
7. The Brick Kiln complying the Hon;ble National Green Tribunal, New Delhi order O.A. No.718/2017 dated 09.10.2019.
8. The Brick Kiln complying the order of Hon;ble High Court, Allahabad Dt. 03.12.2014 & Hon;ble National Green Tribunal, New Delhi order Dt. 14.01.2015.
9. The Brick Kiln should developed proper pacca roads in the premises of Brick Kiln to avoid the dust emission from transportation of the vehicles.
10. The Brick Kiln complying all directions issued by E.P.C.A. (Environmental Pollution Control Authority), New Delhi time to time.
11. The Brick Kiln shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. -  
48457/UPPCB/Bulandshahar(UPPCBRO)/CTO/air/BULAND  
SHAHAR/2019**

**Dated : 17/12/2019**

**To ,**

Shri DHARAM SINGH  
M/s LODHI BRICK WORKS  
VILL MIRZAPUR TEHSIL AND DISTT BULANDSHAHAR  
BULAND SHAHAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. LODHI BRICK WORKS**

Reference Application No. 4320136

Dated : 17/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s LODHI BRICK WORKS . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/12/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Enclosed : As above  
(condition of consent):**

Copy to:  
Chief Environment Officer (C-4), U.P. Pollution Control Board,  
Lucknow (U.P.)

## U.P. Pollution Control Board

Dated : 17/12/2019

### CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS 20000 PER DAY .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Polution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	STACK	CAOL	1	Particulate Matter	30 METER FROM GROUND LEVEL

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

#### Specific Conditions:

The Brick Kiln shall ensure strictly compliance of all terms & conditions with consent and compliance report submitted within one month time.

1. This consent valid for production of 20,000 Bricks per day only.
2. The Brick Kiln should be use coal as fuel in the process. Organics, solvents, Petcock, Hazardous waste & Other waste, Plastic Rubber Leather etc are not allowed to use as a 0 fuel in the Brick Kiln.
3. The Brick Kiln shall ensure the proper/sufficient plantation of your Brick Kiln campus for the improvement of environment nearby area and submit the compliance report within three months.
4. The operation of Brick Kiln should be such way that produce emission should not have any adverse effect on the nearby environment or the population.
5. If Consent fees due shall be deposited by Net Banking or Debit card.
6. The Brick Kiln shall ensure the water sprinkling three or four times daily in Brick Kiln campus for control of dust emission.
7. The Brick Kiln complying the Hon;ble National Green Tribunal, New Delhi order O.A. No.718/2017 dated 09.10.2019.
8. The Brick Kiln complying the order of Hon;ble High Court, Allahabad Dt. 03.12.2014 & Hon;ble National Green Tribunal, New Delhi order Dt. 14.01.2015.
9. The Brick Kiln should submit the stack emission & ambient air monitoring report with every three month positively to the board by approved Laboratory.
10. The Brick Kiln should developed proper pacca roads in the premises of Brick Kiln to avoid the dust emission from transportation of the vehicles.
11. The Brick Kiln complying all directions issued by E.P.C.A. (Environmental Pollution Control Authority), New Delhi time to time.
12. The Brick Kiln shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph : 9911516076, 9811736063



ETS-LAB

## TEST REPORT

TEST REPORT NO ETS/1900/05/2023 URLNO.TC87712300001900F DATE OF REPORT: 29.05.2023

### STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : LODHI BRICKS WORKS  
VILLAGE-MIRZAPUR SIKARPUR ROAD,  
BULANDSHAHR U.P

Date Of Sampling : 27.05.2023  
Analysis Start Date : 27.05.2023  
Analysis End Date : 29.05.2023  
Duration Of Sampling : 30.0 MIN  
Sample ID No. : 1900  
Sampling Done By : ETS STAFF  
Sampling Method : ETS/STP/STACK-01  
Stack Attached To : BRICKS RILN  
Capacity Of Stack : ...  
Quantity Of Fuel Used : 7.5 TON/DAY  
Type Of Fuel Used : BIOMASS  
Stack Height Above Ground : 33.0 MTR.  
Stack Dia At The Sampling Port : 1150.0 MM  
Material Of Construction : BRICKS AND CEMENT  
Attached APCS : ZIG-ZAG  
Normal Operating Schedule : 24.0 HRS  
Ambient Temperature : 43.0°C  
Flue Gas Temperature : 184.0°C  
Velocity Of Flue Gases : 10.5 MTR./SEC.  
Quantity Of Emission Discharged : 39242.54 m<sup>3</sup>/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(PM)	mg/Nm <sup>3</sup>	71.2	80	IS-11255 (Part-1)
2	Sulphur Dioxide.(SO <sub>2</sub> )	mg/Nm <sup>3</sup>	34.5	Not Specified	IS-11255 (Part-2)
3	Oxide of Nitrogen.(NOX as NO <sub>2</sub> )	mg/Nm <sup>3</sup>	60.1	Not Specified	IS-11255 (Part-7)
4	Carbon Monoxide.(CO)	%v/v	0.38	1	IS: 15270

\*\*\*\*\*End of Test Report\*\*\*\*\*

MONITORING TIME-10:30 AM TO 11:00 AM

For ENVIRO-TECH SERVICES

Page 1 of 1

AUTHORIZED SIGNATORY  
Quality Manager

CHECKED BY  
SHRADDHA GUPTA

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019



Notes:  
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.  
2. Test reports only refer to the tested samples and listed applicable parameters.  
3. Test reports are valid only if received after 7 days of issue of test report.

Test reports are issued immediately after issue of test report.  
The responsibility of the laboratory.



# ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email: etslab2012@gmail.com | Website: www.etslab.in | Ph.: 9911516076, 9811736063



TC-8771

TEST REPORT NO ETS/1901/05/2023

## TEST REPORT

URLNO.TC877123000991901F

DATE OF REPORT: 29.05.2023

## STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer

: LODHI BRICKS WORKS  
VILLAGE-MIRZAPUR SIKARPUR ROAD,  
BULANDSHAHR U.P

Date Of Sampling : 27.05.2023  
 Analysis Start Date : 27.05.2023  
 Analysis End Date : 29.05.2023  
 Duration Of Sampling : 30.0 MIN  
 Sample ID No. : 1901  
 Sampling Done By : ETS STAFF  
 Sampling Method : ETS/STP/STACK-01  
 Stack Attached To : BRICKS KILN  
 Capacity Of Stack : ...  
 Quantity Of Fuel Used : 7.5 TON/DAY  
 Type Of Fuel Used : BIOMASS  
 Stack Height Above Ground : 33.0 MTR.  
 Stack Dia At The Sampling Port : 1150.0 MM  
 Material Of Construction : BRICKS AND CEMENT  
 Attached APCS : ZIG-ZAG  
 Normal Operating Schedule : 24.0 HRS  
 Ambient Temperature : 43.0°C  
 Flue Gas Temperature : 188.0°C  
 Velocity Of Flue Gases : 9.5 MTR./SEC.  
 Quantity Of Emission Discharged : 35505.15 m<sup>3</sup>/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(PM)	mg/Nm <sup>3</sup>	69.4	80	IS-11255 (Part-1)
2	Sulphur Dioxide.(SO <sub>2</sub> )	mg/Nm <sup>3</sup>	32.7	Not Specified	IS-11255 (Part-2)
3	Oxide of Nitrogen.(NOX as NO <sub>2</sub> )	mg/Nm <sup>3</sup>	50.1	Not Specified	IS-11255 (Part-7)
4	Carbon Monoxide.(CO)	%v/v	0.32	1	IS: 13270

\*\*\*\*\*End of Test Report\*\*\*\*\*

NOTE-MONITORING TIME-12.35 PM TO 01.05 PM

CHECKED BY  
SHRADDHA GUPTA

Page 1 of 1

For ENVIRO-TECH SERVICES  
AUTHORIZED SIGNATORY  
Quality Manager

FORM NO ETS/LAB/TR-05 Issue No 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.



# ENVIRO-TECH SERVICES

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TC-8771

## TEST REPORT

TEST REPORT NO. ETS/1902/05/2023 URLNO.TC877123000001902F DATE OF REPORT: 29.05.2023

### STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : LODHI BRICKS WORKS  
VILLAGE-MIRZAPUR SIKARPUR ROAD,  
BULANDSHAHR U.P

Date Of Sampling : 27.05.2023  
Analysis Start Date : 27.05.2023  
Analysis End Date : 29.05.2023  
Duration Of Sampling : 30.0 MIN  
Sample ID No. : 1902  
Sampling Done By : ETS STAFF  
Sampling Method : ETS/STP/STACK-01  
Stack Attached To : BRICKS KILN  
Capacity Of Stack : ...  
Quantity Of Fuel Used : 7.5 TON/DAY  
Type Of Fuel Used : BIOMASS  
Stack Height Above Ground : 33.0 MTR.  
Stack Dia At The Sampling Port : 1150.0 MM  
Material Of Construction : BRICKS AND CEMENT  
Attached APCS : ZIGZEG  
Normal Operating Schedule : 24.0 HRS  
Ambient Temperature : 43.0°C  
Flue Gas Temperature : 193.0°C  
Velocity Of Flue Gases : 10.7 MTR./SEC.  
Quantity Of Emission Discharged : 39990.01 m<sup>3</sup>/hr

S No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(P <sub>mi</sub> )	mg/Nm <sup>3</sup>	73.4	80	IS-11255 (Part-1)
2	Sulphur Dioxide.(SO <sub>2</sub> )	mg/Nm <sup>3</sup>	41.7	Not Specified	IS-11255 (Part-2)
3	Oxide of Nitrogen,(NOX as NO <sub>2</sub> )	mg/Nm <sup>3</sup>	56.9	Not Specified	IS-11255 (Part-7)
4	Carbon Monoxide.(CO)	%v/v	0.45	1	IS: 13270

\*\*\*\*\* End of Test Report \*\*\*\*\*

NOTE MONITORING TIME 15.00 PM TO 16.10 PM

Page 1 of 1

For ENVIRO-TECH SERVICES

CHECKED BY  
SHRADDHA GUPTA

AUTHORIZED SIGNATORY  
Quality Manager

Format No ETS/LAB/TR-05 Issue No 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019





Government of India  
Form GST REG-06  
[Sec. Rule 16(1)]

Registration Certificate

Registration Number : 09AAJEL0238N1Z

1	Legal Name	LODHI BRICK WORKS			
2	Trade Name, if any	LODHI BRICK WORKS			
3	Constitution of Business	Partnership			
4	Address of Principal Place of Business	VILLAGE AND POST MIRZAPUR, MUKAMPUR, DISTRICT BULANDSHAHR, Bulandshahr, Uttar Pradesh, 201001			
5	Date of Liability				
6	Period of Validity	From	06/11/2020	To	Not applicable
7	Type of Registration	Regular			
8	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DE GOODS AND SERVICES TAX NETWORK(4) Date: 2020.11.06 15:55 IST			
Name		AJAY KUMAR MALIK			
Designation		Superintendent			
Jurisdictional Office		Bulandshahr Sector-1			
9. Date of issue of Certificate		06/11/2020			

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of the jurisdictional authority.



GSTIN: 09A MEU 0238N1ZZ  
Legal Name: LODHI BRICK WORKS  
Trade Name, if any: LODHI BRICK WORKS

**Details of Managing / Authorized Partners**

1		Name	DHARAM SINGH
		Designation Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	RAJENDRA SINGH
		Designation Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	CHANDRA PAL SINGH
		Designation Status	PARTNER
		Resident of State	Uttar Pradesh

**जिला परिषद्/क्षेत्र समिति प्रपत्र संख्या 5  
(नियम 41 देखिये)**

"डब्लु साइडेड कार्बन पेपर" पर अभिट पेन्सिल से लिखा जायेगा।

II परिषद् जिले के नाम सहित क्षेत्र समिति के नाम का रवड रटाम्प

ग संख्या \_\_\_\_\_ रसीद संख्या \_\_\_\_\_

T रजिस्टर संख्या 123470 से \_\_\_\_\_

I संख्या \_\_\_\_\_ (रपया शब्दों में)

123470 रसीद के अनुसार किस मददे वसूल की गई

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जिला परिषद्/जिले के नाम सहित क्षेत्र समिति के नाम का रवड रटाम्प

वही संख्या 123470 रसीद संख्या \_\_\_\_\_

रसीद के अनुसार भुगतानकर्ता का नाम \_\_\_\_\_

रसीद के अनुसार उससे वसूल की गई धनराशि \_\_\_\_\_

रसीद के अनुसार किस मददे वसूल की गई \_\_\_\_\_

रसीद के अनुसार कर-समाहर्ता का नाम, जिसने \_\_\_\_\_

धनराशि वसूल की \_\_\_\_\_

इस कूपन को जमा करने वाले \_\_\_\_\_

अधिकारी का नाम तथा पदनाम \_\_\_\_\_

मूल्य = \_\_\_\_\_

पी0एस0यू0पी0-02 जिला पंचायत-23.05.2020-2000 दूक (डी0टी0पी0/आफ्रसेट)।

मोदी विम वलर रामपुर काशी उर्फ मिजापुर

SBI ePay Lite

AB

Pre Acknowledgement Payment(PAP) Form for Payment through any SBI Branch

Depositor Copy

Date: 30-11-2022

Beneficiary/Remittance Details

SBIePay Lite Reference No  
(formerly SBMOPS) CPACGMMMA18  
Beneficiary: UP CYBER TREASURY  
Merchant Reference No: AKD220271753

Collection Amount	Rs	P
Commission	212870	00
		00
Total ( Two Lakhs And Twelve Thousand And Eight Hundred And Seventy Rupees Only)	212870	00

Details of Cash / Cheques	Rs	p
Total Ra		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name: \_\_\_\_\_

Branch Code:

Deposit Date:

Branch Stamp

Authorised Signatory

भारतीय स्टेट बैंक (00624)  
बुलन्दशहर शाखा  
नकाद प्रोप्ल / भद्रान / अन्तारण  
30 NOV 2022  
ID: 6675107  
Maker: (JASVIR SINGH) Checker  
212877



क्षेत्रीय कार्यालय

दूरभाष : 05732-233879

फैक्स : 05732-233879

ई-मेल : robulandshahar@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

Uttar Pradesh Pollution Control Board

F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001

संदर्भ : 444/BL-10/2023  
सेवा में,

दिनांक : 28/08/2023  
पंजीकृत

मै0 लोधी ब्रिक वर्क्स,  
ग्राम-मिर्जापुर,  
तहसील व जनपद बुलन्दशहर।

**विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित अधिनियम में निहित प्राविधानों का अनुपालन करने के सम्बन्ध में।**

उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। आपके ईट भट्टे के विरुद्ध श्री श्यौराज सिंह, ग्राम मिर्जापुर, कोतवाली देहात, बुलन्दशहर द्वारा ईट भट्टे द्वारा ईट भट्टा स्थापना नियमावली का अनुपालन सुनिश्चित न किये जाने, आबादी के बीच ईट भट्टा संचालित किये जाने एवं उक्त से वायु प्रदूषण फैलाये जाने की शिकायत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में की गई है। मा0 अधिकरण द्वारा प्रश्नगत शिकायत का संज्ञान लेते हुये ओरिजनल एप्लीकेशन-186/2023 श्यौराज सिंह बनाम स्टेट ऑफ यू0पी0 दिनांक 28.04.2023 में आदेश पारित किये गये है। मा0 अधिकरण द्वारा जारी आदेशों के अनुपालन में ईट भट्टे का संयुक्त निरीक्षण उप जिलाधिकारी, सदर के साथ दिनांक 26.08.2023 को किया गया। ईट भट्टे के विरुद्ध वायु प्रदूषण होने सम्बन्ध में प्राप्त जन शिकायत के दृष्टिगत निम्नलिखित बिन्दुओं पर कार्यवाही किये जाने हेतु निर्देशित किया जाता है।

1. ईट भट्टे को राज्य बोर्ड द्वारा वर्ष 2024 तक सशर्त जल एवं वायु सहमति निर्गत की गई है। सहमति निहित शर्तों की अनुपालन आख्या प्रस्तुत की जाये।
2. ईट भट्टे द्वारा ईट भट्टा परिसर के चारों ओर वृक्षारोपण किया गया है। ईट भट्टे से अतिनिकट ग्राम मिर्जापुर की आबादी होने के दृष्टिगत ईट भट्टे के चारों ओर घनी हरितपट्टिका का विकास किया जाना जाये।
3. ईट भट्टे परिसर में धूल की रोक-थाम हेतु वाटर स्पिंकलर सिस्टम स्थापित किया जाना सुनिश्चित किया जाये।
4. ईट भट्टा परिसर के चारों ओर विन्डब्रेकिंग वॉल स्थापित की जाये।

अतः आपको निर्देशित किया जाता है कि उपरोक्त बिन्दुओं पर अनुपालन आख्या पत्र प्राप्ति के एक सप्ताह के अन्दर इस कार्यालय में प्रस्तुत किया जाना सुनिश्चित किया जाये, अन्यथा की दशा में ईट भट्टे के विरुद्ध अधिनियमों के अन्तर्गत कार्यवाही की संस्तुति सहित आख्या बोर्ड मुख्यालय, लखनऊ को प्रेषित की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व ईट भट्टे के स्वयं का होगा।

भवदीया

(सपना श्रीवास्तव)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

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